

1	2	3	4	5	6
4.	Entrepreneurship Development Programmes	390	157	18354	18901
5.	Coaching	N.A.	-	1579	1579
6.	Actual Employment of SC/ST	N.A.	1,21,672	6301	127973

Report on SEZ policy

2275. SHRIMATI SASIKALA PUSHPA RAMASWAMY: Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

(a) whether it is a fact that a Group of eminent persons constituted by Government has submitted its report regarding study of Special Economic Zone (SEZ) policy of India;

(b) if so, the details of the report;

(c) whether Government has taken any step on the report submitted on the SEZ policy;

(d) if so, the details thereof; and

(e) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRI C. R. CHAUDHARY): (a) to (e) Sir, a Group headed by Shri Baba Kalyani, Chairman M/s. Bharat Forge constituted to study the Special Economic Zone (SEZ) Policy of India has submitted its report to Government on 19.11.2018. The key recommendations of the Group are given in the Statement (*See* below). Department of Commerce convened an exploratory inter-ministerial discussion on the recommendations on 26.12.2018.

Statement

The key recommendations of the Group by Shri Baba Kalyani

1. Framework shift from export growth to broad-based Employment and Economic Growth (Employment and Economic Enclaves-3Es).
2. Formulation of separate rules and procedures for manufacturing and service SEZs.

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3. Shift from supply driven to demand driven approach for 3Es development to improve efficiency of investment-based on certain industries, current level of existing inventory in the region.
 4. Enabling framework for Ease of Doing Business (EoDB) in 3Es in sync with State EoDB initiatives. One integrated online portal for new investments, operational requirements and exits related matters.
 5. Enhance competitiveness by enabling ecosystem development by funding high speed multi modal connectivity, business services and utility infrastructure. Critical to provide support to create high quality infrastructure either within or linked to the zones eg. High Speed Rail, Express roadways, Passenger/ Cargo airports, shipping ports, warehouses etc.
 6. Promote integrated industrial and urban development- walk to work zones, States and Center to coordinate on the frame work development to bring linkages between all initiatives.
 7. Procedural relaxations for developers and tenants to improve operational and exit issues.
 8. Extension of Sunset Clause and retaining tax or duty benefits.
 9. Broad-banding definition of services/allowing multiple services to come together.
 10. Additional enablers and procedural relaxations.
 11. Unified regulator for IFSC.
 12. Utilizing Multi Services SEZ IFSC for all the inbound and out bound investment of the country.
 13. Incentives for availing services from IFSC SEZ by domestic institutions.
 14. Extension of benefit under services Export incentives scheme.
 15. Allowing alternate sectors to invest in sector specific SEZs/3Es.
 16. Flexibility of long term lease for developers and tenants.
 17. Facility of sub-contracting for customers outside 3Es/SEZs without any restriction or cap at any level.
 18. Specified domestic supplies supporting 'Make in India' to be considered in NFE computation.
 19. Export duty should not be levied on goods supplied to developers and used in manufacture of goods exported.
 20. Flexibility in usage of NPA by developers and sale space to investors/units.
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21. Infrastructure status to improve access to finance and enable long term borrowing.
 22. Promote MSME participation in 3Es and enable manufacturing enabling service players to locate in 3E.
 23. Dispute resolution through arbitration and commercial courts.
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Revival of tea industry

2276. SHRI C. M. RAMESH: Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

(a) whether it is a fact that some of the tea gardens in the country are nonfunctional and are on the verge of closure, if so, the details thereof; and

(b) whether Government is considering to give financial packages to revive the tea industry, if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRI C. R. CHAUDHARY): (a) At present 11 tea gardens are reported to be closed in the country of which eight are in West Bengal and three are in Kerala. The details of closed tea gardens (State-wise) are given in the Statement (*See* below).

(b) The Central Government through the Tea Board is implementing “Tea Development and Promotion Scheme (TDPS)” for development of the Tea Sector. The Scheme *inter alia*, includes activities for improvement in tea production, productivity, quality up-gradation, research and extension, promotion of exports and value addition through provisions of financial and technical assistance to growers and other stakeholders of the tea industry. Tea Board has disbursed ₹ 641.03 crore during the XII Plan period (2012-13 to 2016-17), ₹ 118.36 crore during 2017-18 and ₹ 35.33 crore (provisional) during 2018-19 (upto Nov., 2018) for the benefit of tea industry under the TDPS.

Statement

Sl.No.	Name of the Tea Estate	State	Area under Tea (Ha)
1.	Dheklapara T.E	West Bengal	197.37
2	Bundapani T.E		529.56
3.	Dharanipur T.E		264.52
4.	Redbank T.E		368.53
5.	Surendranagar T.E		172.16
